Act No. 10/1976

Date of Assent 20/10/1976

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Bill No. 14 of 1976

THE MANIPUR LEGISLATIVE ASSEMBLY PROCEEDINGS (PROTECTION OF PUBLICATION) BHLT, 1976

(As passed by the Legislative Assembly, Manipur on 8-9-76)

BILLAL

to protect the Publication of Reports of Proceedings of Manipur Legislative Assembly.

BE it enacted by the Manipur Legislative Assembly in the Twenty Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Manipur Legislative Assembly Proceedings (Protection of Publication) Act, 1976.

Short title & extent.

- (2) It extends to the whole of the State of Manipur.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- 2. In this Act "newspapers" means any printed periodical work containing public news or comments on public news, and includes a news-agency supplying material for publication in a newspaper.

Definition.

3. (1) Save as otherwise provided in sub-section (2), no person shall be liable to any proceedings, Civil or Criminal in any Court in respect of the publication in a newspaper of a substantially true report of any proceedings of the Manipur Legislative Assembly, unless the publication is proved to have been made with malice.

Publication of reports of Assembly Proceedings privilege.

(2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good.

Act to apply to Assem-bly Procee-ding broad-cast by wire-less tele-graphy graphy.

4. The Act shall apply in relation to matters broadcast by means of wireless telegraphy as part of any programme or service provided by means of a broadcasting station situate within the State of Manipur as it applies in relation to reports or matters published in a newspaper.